

CENTRAL ADMINISTRATIVE TRIBUNAL: ERNAKULAM BENCH

Date of decision: 29-3-90

Present

Hon'ble Shri NV Krishnan, Administrative Member
and

Hon'ble Shri AV Haridasan, Judicial Member

OA No.15/90

MK Amini

: Applicant

Vs.

1 The Senior Superintendent of
Post Offices, Calicut Division,
Calicut-2.

2 The Sub Postmaster
Sultan Battery Post Office
Sultan Battery, Wynadu Dist.

3 Union of India rep. by the
Secretary to Government,
Ministry of Communications, New Delhi: Respondents

Mr MR Rajendran Nair : Counsel of Applicant.
Mr TPM Ibrahim Khan, ACGSC : Counsel of Respondents

ORDER

Shri NV Krishnan, Administrative Member.

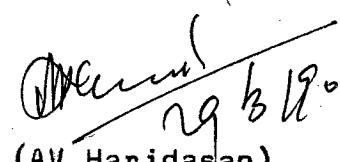
This case came up for admission earlier. The applicant is the third respondent in OA 7/89. As she has not impleaded the applicant in that case, the latter had filed MP 202/90 to implead her as the fourth respondent and MP 203/90 to vacate a related stay order.

2 It was felt, when this OA came up for admission, that the question whether it should be admitted would depend on the outcome of application OA 7/89. We have passed to-day an order in OA 7/89 holding that the transfer of the present applicant from the post of Extra Departmental Delivery Agent at Beenachi to the post of Extra Departmental Stamp Vendor

at Sultan Battery by the 1st respondent is valid and it cannot be assailed by the applicant therein, the provisional incumbent, who was working as Extra Departmental Stamp Vendor at Sultan Battery. In view of that decision we are of the view that the question of termination of the applicant's services as apprehended in this application will not arise.

Therefore, we find that this application is premature and without any foundation. Hence, the application is rejected in limine.

2 The MPs filed in this case by the applicant in OA 7/89 are also dismissed.


29/3/90
(AV Haridasan)
Judicial Member


29/3/90
(NV Krishnan)
Administrative Member

29-3-1990